

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'F': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.60/DEL/2017  
[Assessment Year: 2011-12]**

M/s Rathi Steel And Power Ltd. Chauhan Market, Madanpur Khadar, Near Local Shopping Complex, Pocket D & E, Sarita Vihar, New Delhi-110076	Addl. CIT, Range-15, 2 <sup>nd</sup> Floor, C.R. Building, I.P. Estate, New Delhi
<b>PAN-AAACR1435K</b>	
Assessee	Revenue

Assessee by	Sh. Ashish Goel, CA
Revenue by	Smt. Sushma Singh CIT-DR

<b>Date of Hearing</b>	<b>03.08.2021</b>
<b>Date of Pronouncement</b>	<b>03.08.2021</b>

**ORDER**

**PER KUL BHARAT, JM**

This appeal filed by the assessee is directed against the order dated 14.03.2016 of the learned CIT(A)-7, New Delhi, relating to Assessment Year 2011-12.

2. The learned counsel for the assessee, vide its letter dated 02.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle

the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 03.08.2021.

**Sd/-**

**[PRASHANT MAHARISHI]  
ACCOUNTANT MEMBER**

**Sd/-**

**[KUL BHARAT]  
JUDICIAL MEMBER**

**Delhi;** Dated: 03/08/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi